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Regarding interim measures recommended for use of VC facility in Subordinate Courts of Punjab, Haryana and UT Chandigarh

From : Computer Branch Punjab & Haryana High Court <supdt.computer-phc@aij.gov.in> Fri, Apr 17, 2020 07:45 PM

Subject : Regarding interim measures recommended for use of VC facility in Subordinate Courts of Punjab, Haryana and UT Chandigarh

To : Balwinder Singh Sandhu <djasr@chd.nic.in>, District and Sessions Judge <djbtd@chd.nic.in>, District and Sessions Judge <djbtd-chd@nic.in>, Kamalpreet Singh <djfgs@chd.nic.in>, District and Sessions Judge Faridkot <djfdk@chd.nic.in>, ACJ (SD), Fazilka <acjsd.fazilka@aij.gov.in>, DISTRICT COURT FAZILKA <dsj.fazilka@aij.gov.in>, District Judge, Ferozepur <djfr@chd.nic.in>, Ramesh Kumari <djgds@chd.nic.in>, Amarjot Bhatti <djhsr@chd.nic.in>, District and Sessions Judge Jalandhar <dsj.jalandhar@indianjudiciary.gov.in>, District Sessions Judge Kapurthala <djkpt@chd.nic.in>, Djldh-chd <djldh@chd.nic.in>, Rajinder Aggarwal <djpat@chd.nic.in>, Harpreet Kaur Jeewan <djrop@chd.nic.in>, Sh. Harpal Singh <djsan@chd.nic.in>, Mandeep Pannu <djman@chd.nic.in>, DSJ SBS Nagar <dsjsbsnagar@indianjudiciary.gov.in>, dsj.muktsar-phc <dsj.muktsar@indianjudiciary.gov.in>, dsj-msc@live.com, Ditricit Moga <dsj.moga@aij.gov.in>, dsj pathankot <dsj.pathankot@gmail.com>, dsjbarnala@gmail.com, mohalicourt@gmail.com, DISTRICT AND SESSION JUDGE TARN TARAN <ecourts-pbtt01@indiancourts.nic.in>, tarntarancourt@gmail.com, Paramjit Singh <dsj-chd@nic.in>, DSJ AMBALA <dsjamb@hry.nic.in>, Ramesh Chander Dimri <dsjbhw@hry.nic.in>, court chdadri <court.chdadri@gmail.com>, DSJ Faridabad <dsjfb@hry.nic.in>, DSJ, Gurgaon <dsjgrg@hry.nic.in>, District and Sessions Judge, Hisar <dsjhsr@hry.nic.in>, jind <dsjjnd@hry.nic.in>, District & Sessions Judge, Jhajjar <dsj.jhajjar@indianjudiciary.gov.in>, District and Sessions Judge Jhajjar <dsjjjr@hry.nic.in>, District & Sessions Judge, Kurukshetra <dsjkrk@hry.nic.in>, District Sessions Judge Karnal <dsjkrk@hry.nic.in>, District & Sessions Court Narnaul <dsjnrl@hry.nic.in>, dsjroh <dsjroh@hry.nic.in>, D&SJ Sirsa <dsjsrs@hry.nic.in>, District & Sessions Judge,



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Sir,

I am directed to refer you on the subject cited above and to say that in pursuance of the judgement of Hon'ble Supreme Court of India dated 06.04.2020 passed in the case of Suo Motu Writ (Civil) No. 5/2020, the Hon'ble Computer Committee of this Court vide orders dated 08.04.2020 has been pleased to recommend the following interim measures with regard to Use of Video Conferencing facility:-

"The Committee recommends that secure online applications for the purpose of Video Conferencing i.e. Vidyo, webex, Lifesize etc. be used at the first instance and only if these applications are not working at a particular time, or wherever there is less bandwidth at the lawyer's end, or there is non-compatibility of the video conferencing software chosen with the lawyer's device etc, recourse be taken up for conducting the VC through other software apps or video calling facility such as 'Whatsapp', 'Google Duo' etc. In unforeseen circumstances, proceedings be conducted through Voice Call Conference/ Tele-Conference facility after establishing the identity of the lawyer/litigant to that effect."

You are further requested to ensure that the contact number of officials deputed for conducting the VC proceedings be displayed on District Court website of your respective District and the same be also shared with the lawyer/ litigants concerned participating through VC.

You are requested to ensure compliance accordingly.

Superintendent (Computers),
 Punjab & Haryana High Court,
 Chandigarh.
 Contact No. 0172 - 2718246

No- 7063-65 D- 18-04-2020

Copy be forwarded to

nodal officer/ System assistant/ Prudh

Bar Associations and/ smx for necessary compliance.

Msd
 District and Sessions Judge
 Panipat
 18.4-2020

No. 7067-68 dated 18-04-2020.

A copy of this order be sent to the President, District Bar Association, Panipat/Samalkha with request to intimate all the lawyers and also to ensure compliance by trying to aware the above mentioned facilities.

All concerned be informed accordingly.


District & Sessions Judge,
Panipat.

